

14.05 hrs.

# PAPERS LAID THE TABLE

## NOTIFICATION UNDER ESSENTIAL COM-MODITIES ACT.

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of Notification No. G.S.R. 218(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1979 regarding the maximum price per tonne of certain types of fertilisers to be sold to Tea, Coffee or Rubber Plantations or to the cultivators, under sub-section (6) of section 3 of the Essential Com-modities Act, 1955. [Placed in Lib-rary. See No. LT-4255/79].

ANNUAL REPORT ETC. OF SOCIETY FOR THE NATIONAL INSTITUTES OF PHYSICAL EDUCATION AND SPORTS PATIALA FOR 1977-78 AND AUDIT REPORT ETC. ON I.I.T., KANPUR, FOR 1976-77.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English ver-sions) of the Society for the National Institutes of Physical Edu-cation and Sports, Patiala, for the year 1977-78 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review on the working for the above Society. [Placed in Library. See No. LT-4256/79].

(2) (i) A copy of the Certified Accounts (Hindi and English versions on the Indian Institute of Technology, Kanpur, for the year 1976-77 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) showing reasons

for delay in laying the above Ac-counts.

[Placed in Library. See No. LT--4257/79].

## NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, CENTRAL EXCISE RULES AND CUSTOMS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQURULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 499 in Gazette of India dated the 31st March, 1979.

(ii) The Central Excise (Seven-the Amendment) Rules, 1979, pu-blished in Notification No. G.S.R. 500 in Gazette of India dated the 31st March, 1979.

[Placed in Library. See No. LT--4258/79].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 497 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Polypropylene staple fibre from Excise duty upto 30th September, 1979, together with an explanatory memorandum.

(ii) G.S.R. 498 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption of Polypropylene spun yarn from Excise duty upto 30th Sep-tember, 1979 together with an ex-plantory memorandum.

(iii) G. S. R. 299(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to certain prepared or preserved Foods meant for free distribution from Excise.

duty upto 30th April, 1979, together with an explanatory memorandum [Placed in Library See No LT-4259/79]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 —

(i) GRS 315(E) and 316(F) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to heavy melting scrap of iron and steel from basic and additional customs duty leviable thereon upto 31st March, 1980 together with an explanatory memorandum

(ii) GRS 317(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to jigs, fixtures and ganges etc for the manufacture of Krup Man Light Metal Float Bridge from basic and additional customs duty upto 31st March, 1980 together with an explanatory memorandum

(iii) GSR 318(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to armour plates for the manufacture of armoured vehicles from basic customs duty upto 31st March, 1981 together with an explanatory memorandum

(iv) GSR 319(E) published in Gazette of India dated the 31st March, 1979 regarding grant of exemption to certain articles imported in connection with the manufacture of armoured vehicles from the whole of customs duty and the additional duty upto 31st March, 1981, together with an explanatory memorandum

(v) GSR 320(E) and 321(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to component parts and rubber tyres and tubes required for the manufacture of heavy, medium and light commercial motor vehicles and tractors from the

basic customs duty in excess of 25 per cent *ad valorem* and from the whole of additional and auxiliary duties of customs upto 30th September, 1979, together with an explanatory memorandum

(vi) GSR 322(E) and 323(E) published in Gazette of India dated the 31st March, 1979, regarding grant of exemption to DDT for mutation from basic duty in excess of 15 per cent *ad valorem* and from whole of additional and auxiliary duties of customs upto 31st March, 1981 together with an explanatory memorandum

(vii) GSR 324(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Soyabean extractions, meal from the whole of export duty upto 31st March 1980 together with an explanatory memorandum

(viii) GRS 325(E) published in Gazette of India dated the 1st April, 1979 regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*, together with an explanatory memorandum [Placed in Library See No LT-4260/79]

#### NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND AN EXPLANATORY MEMORANDUM

SHRI ZULFIQUARULLAH I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules 1944 —

(i) Notification No 156/79-CE published in Gazette of India dated the 9th April 1979 regarding imposition of basic duty on steel ingots produced by mini steel plants

(ii) Notification No 157/79-CE published in Gazette of India dated the 9th April, 1979 regarding amendment to Notification No 148/77-CE dated the 18th June, 1977 as a sequel to imposition of duty on steel ingots produced by mini steel plants